

Name of the corporate debtor: Radiant Castings Private Limited (In CIRP)

Date of commencement of CIRP: 24.08.2022

List of creditors as on: 11.10.2022

(Issued on 11.10.2022 at 04:00 PM)

List of operational creditors (Government dues)

S. No.	Name of creditor		Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted (INR)	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed (INR)	Amount of claim admitted (INR)	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Himachal Pradesh State Electricity Board Limited	Government of Himachal Pradesh	06-09-2022	2,81,15,940	2,81,15,940	Operational debt-Electricity dues	Nil	No	0.000%	Nil	Nil	-	Nil	
2	Central Goods and Services Tax Division	Government of India	06-09-2022	5,02,41,323	1,36,44,105	Operational debt-Indirect tax dues	Nil	No	0.000%	Nil	Nil	3,65,97,218	Nil	GST input credit of Rs. 3,65,97,218/- for the month of July'22 & August'22 (till 24.08.2022) setoff with the tax liability on outward supply. Hence, reduced with Rs. 3,65,97,218/-
3	Employees State Insurance Corporation	Government of India	07-09-2022	83,029	83,029	Operational debt-ESIC	Nil	No	0.000%	Nil	Nil	-	Nil	
4	Employee Provident Fund Organisation	Government of India	24-09-2022	11,25,656	11,25,656	Operational debt-PF	Nil	No	0.000%	Nil	Nil	-	Nil	
5	Joint Commissioner of State Taxes & Excise	Government of Himachal Pradesh	30-09-2022	2,61,39,552	2,61,39,552	Operational debt-State Taxes & Excise	Nil	No	0.000%	Nil	Nil	-	Nil	
6	Assistant Commissioner of State Taxes & Excise	Government of Himachal Pradesh	04-10-2022	28,26,52,519	1	Operational debt-State Taxes & Excise	Nil	No	0.000%	Nil	Nil	28,26,52,518	Nil	Refer note -1
	Total			38,83,58,019	6,91,08,283							31,92,49,736		

Note-1 :

Corporate Debtor has filed appeals before Appellate Authority – South Zone, Shimla on 23.09.2022, against the ex-party assessment order dated 19.07.2022 for the assessment years 2011-12 to 2017-18 wherein aggregate liability is Rs. 28,26,52,519/- .

Further, The Apex Court held in the Committee of Creditors of Essar Steel India Limited Vs. Satish Kumar Gupta & Ors. [Civil Appeal No. 8766-67/2019 and other petitions] that the role of Interim resolution professional/ Resolution Professional is not adjudicatory but administrative.

Hence, the claim of claim collated at a nominal value of Re.1.